CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 1227 to 1231 of 2012

(Arising out of Order-in-Appeal No. YDB/53 to 57/Th-I/2012 dated 15.05.2012 passed by the Commissioner of Central Excise (Appeals), Mumbai-I)

M/s Watson Pharma Pvt. Ltd. .... Appellant
Plot No. N-15, Additional MIDC Anand Nagar,
Ambernath (East), Dist. Thane

Versus

Commissioner of Central Excise, Thane-I .... Respondent
4th Floor, Navprabhat Chembers, Ranade Road,
Dadar (W), Mumbai- 400028

Appearance:

Shri Vishal Kulkarni, Auth. Representative for the Appellant

Shri Sanjay Hasija, Auth. Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85038-85042/2022

Date of Hearing: 20.01.2022

Date of Decision: 20.01.2022

Per: S.K. MOHANTY

When the matters were called for hearing, Shri Vishal Kulkarni, Authorized Representative of the appellants submitted that the appellants want to withdraw the appeals on the ground that the credit available in the Cenvat account has already been carried forward under the CGST Act and has also been utilized and hence, the appeal became redundant. The prayer made by the appellants is considered. Therefore, the appeals are dismissed as withdrawn.

(Dictated and pronounced in open court)

(C.J. Mathew) **(S.K. Mohanty)**
Member (Technical) **Member (Judicial)**

Sinha